

Name of the Reasons for withdrawal of recognition.

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| <p>3. R. P. Central Middle School, Nurjehan Road, New Delhi.</p> | <p>(a) Did not create the required Reserve Fund.</p> <p>(b) Non-payment of rent of land to the Land and Development Officer.</p> |
| <p>4. Arya Vedic Pathshala (primary School), Paharganj, New Delhi.</p> | <p>(a) Did not create the required Reserve Fund.</p> |
| <p>5. Jain Girls Middle School, Jangpura, New Delhi.</p> | <p>The managements have failed to run the schools in accordance with the provisions of the Punjab Education Code as extended to Delhi despite repeated instructions from the Director of Education, Delhi.</p> |
| <p>6. Saini Rashtriya Kanya Pathshala, Pahari Dhiraj, Delhi.</p> | <p>The managements have failed to run the schools in accordance with the provisions of the Punjab Education Code as extended to Delhi despite repeated instructions from the Director of Education, Delhi.</p> |
| <p>7. Veer Kanya Pathshala, Laidoo Ghati, Panarganj, New Delhi.</p> | <p>The managements have failed to run the schools in accordance with the provisions of the Punjab Education Code as extended to Delhi despite repeated instructions from the Director of Education, Delhi.</p> |
| <p>8. Vedic Hindi Middle School, Kotla Mubarakpur, New Delhi.</p> | <p>(a) The management could not arrange for Reserve Fund required under rules in spite of repeated departmental notices and final warning regarding withdrawal of recognition due to non-fulfilment of this basic condition.</p> <p>(b) Irregular payment of salaries to teachers.</p> <p>(c) Not opening of Savings Bank Accounts in respect of Teachers' Provident Fund in the Post Offices though the amount of Provident Fund was being deducted from their salaries.</p> |

(c) and (d). The Delhi Corporation has intimated that salaries of the teachers of the Vedic Hindi Middle School, Kotla Mubarakpur, Jain Girls Middle School, Jangpura and Saini Rashtriya Kanya Pathshala, Pahari Dhiraj, Delhi have been paid up to the

31st March, 1958 and the salaries of the teachers of Veer Kanya Pathshala will be paid in a week's time.

The Corporation has been asked to release the grants-in-aid to the remaining schools immediately and persuade the managements of the schools to pay the salaries of their teachers if they have not already done so.

(e) Yes, Sir.

(f) The Government have recommended to the Delhi Municipal Corporation either to take over such schools or open new schools in their place if the managements are disinclined to hand them over to the Corporation.

INDUSTRIAL FINANCE CORPORATION

*181. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Industrial Finance Corporation have decided to raise loans in foreign countries to overcome the foreign exchange shortage; and

(b) if so, what is that decision?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA). (a) No, Sir.

(b) Does not arise.

ARREARS OF INCOME TAX AND DEATH DUTY

*182 SHRI JUGAL KISHORE: Will the Minister of FINANCE be pleased to state:

(a) what was the amount in arrears in respect of (i) Income-tax; and (ii) Death Duty on 31st March, 1958; and

(b) what are the reasons for these arrears?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): Two statements giving separately the position in respect of Income-tax and Estate Duty are laid on the Table of the House.